

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:4399
ANSWERED ON:30.08.2011
PRODUCTION OF GARLIC
Semmalai Shri S.

Will the Minister of AGRICULTURE be pleased to state:

- (a) the area under cultivation and average annual production of garlic in the country, State-wise;
- (b) the total export of garlic during 2009-10 to 2010-11 and the efforts made by the Government to increase the exports; and
- (c) the measures taken by the Government for the expansion of garlic processing industry and to increase the value addition products?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, FOOD PROCESSING INDUSTRIES AND PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT)

- (a): A statement showing State-wise area under cultivation and production of garlic in the country is given in Annexure I.
- (b): The total export of garlic during 2009-10 to 2010-11 is as under:-

Year Quantity (in MT) Value (Rs. in lakh)

2009-10	19767.32	4452.04
2010-11	21156.00	7447.08

Source: Directorate General of Commercial Intelligence and Statistics (DGCI&S), Ministry of Commerce & Industry.

Export of garlic is covered under Open General License (OGL) and as such there are no restrictions on its export. For promotion of export of all spices including garlic, the Spice Board under Ministry of Commerce and Industry, Government of India is implementing various schemes such as subsidy for participation in International Trade Fairs and international meetings, trade promotion by facilitating exporters to send samples and promotion literature abroad and Packaging Development with bar coding registration.

(c): The Ministry of Food Processing Industries (MFPI) has several schemes for promotion of the food processing industry including Garlic. The Scheme for Technology upgradation / establishment / modernisation of Food Processing Industries is aimed at creation of new processing capacity and up-gradation of existing processing capabilities, for which MFPI extends financial assistance in the form of grant-in-aid @ 25% of the cost of plant & machinery and technical civil works subject to a maximum of Rs.50 lakhs in general areas or 33.33% subject to a maximum of Rs.75 lakhs in difficult areas.